

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri V.S.Verma, Member

Petition No. 116/2008

In the matter of

Application for grant of transmission licence to Teestavalley Power Transmission Ltd. (TPTL).

And In the matter of

Teestavalley Power Transmission Ltd, New Delhi

Petitioner

Vs

1. Power Grid Corporation of India Ltd, New Delhi
2. Teesta Urja Ltd, New Delhi
3. PTC India Ltd, New Delhi
4. Energy and Power Department, Government of Sikkim,
North Mangan
5. Central Electricity Authority, New Delhi

Respondents

Following were present:

1. Shri Tarun Johri, Advocate, TPTL
2. Shri A.Sehgal, TPTL
3. Shri Ramchandra, Power Grid
4. Shri Rajiv, Power Grid

ORDER

(Date of Hearing: 26.2.2009)

The applicant, Teestavalley Power Transmission Ltd., a Special Purpose Vehicle, and a joint venture between Power Grid Corporation of India Ltd, the first respondent and Teesta Urja Ltd, the second respondent has made this application for grant of licence for the following transmission lines which it proposes to execute, namely:-

S.No	Description	Length
1.	400 kV D/C transmission line with quad Moves conductor from generating station to Mangan pooling point.	2 Km
2.	400 kV D/C transmission line with quad Moves conductor from Mangan to new pooling station at Kishanganj.	204 Km

2. The second respondent is executing a 1200 MW hydro-electric generating station (the generating station) in Teesta basin in the State of Sikkim on Build Own Operate and Transfer basis. While considering the application, it has come to notice that MOU dated 23.3.2006 was signed between Power Grid Corporation of India Ltd. and Countrywide Power Transmission Ltd., for a joint venture for execution of transmission project for evacuation of power generated by the second respondent. However, as noted above the applicant is a joint venture between Teesta Urja Ltd and Power Grid Corporation of India Ltd. Before taking a view on the present application, we consider it appropriate to ascertain the relationship between the applicant and Countrywide Power Transmission Ltd. and the second respondent and Countrywide Power Transmission Ltd.

3. Accordingly, the applicant is directed to furnish necessary details in case there exists any relationship between Countrywide Power Transmission Ltd. and the applicant and between the Countrywide Power Transmission Ltd and Teesta Urja Ltd. which was replaced the former as a joint venture partner.

4. The necessary details may be furnished expeditiously for taking a final view in the matter.

Sd/-
(V.S. VERMA)
MEMBER

sd/-
(R. KRISHNAMOORTHY)
MEMBER

sd/-
(DR.PRAMOD DEO)
CHAIRPERSON

New Delhi, dated 16th April 2009